CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 218/MP/2026

Subject	:	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 26.12.2014 for supply of 100 MW and Power Supply Agreement dated 31.12.2014 for supply of 115 MW of power to Kerala State Electricity Board Limited from 22.12.2016 to 20.8.2023.
Petitioner	:	Jhabua Power Limited (JPL)
Respondent	:	Kerala State Electricity Board Limited (KSEBL)
Date of Hearing	:	**11.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Swapna Seshadri, Advocate, JPL Shri Prabhas Bajaj, Advocate, KSEBL Shri Rithvik Mathur, Advocate, KSEBL

Record of Proceedings

At the outset, learned counsel for the Respondent, KSEBL, requested an adjournment, which was not opposed by learned counsel for the Petitioner. Accordingly, the Commission adjourned the matter.

2. The Petition will be listed for hearing on **7.01.2027.**

By order of the Commission
Sd/
(Vipan Sharma)
Deputy Chief (Law)